

Pay Scales of Assistant and Stenographers

2350. SHRI V. TULSIRAM : Will the PRIME MINISTER be pleased to state :

(a) whether Assistants and stenographers in services of the Central Secretariat have sought parity of pay with the Central Excise Inspectors and Income Tax Inspectors and Sub-inspectors of Delhi Police and demanded the scale of Rs. 16.0-2900 for them as it existed before the Fourth Pay Commission's report; and

(b) if so, details thereof and the decision taken by Government thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM) : (a) and (b). The Assistants and Steno Gr. C of the CSS have demanded a higher scale of pay of Rs. 1640-2900 as has been given to Income Tax Inspectors, Central Excise Inspectors and Sub-Inspectors of Police against the scale of Rs. 1400-2600 recommended for them by the IV Pay Commission on the grounds, that they are performing very responsible duties, that their posts are categorised into Group 'B' and that certain Group C posts, including those mentioned above, have been given higher scales of pay. The demand was examined at length and it could not be agreed to on merits, particularly because the duties and responsibilities of the different categories of posts are dissimilar.

National Forest Research and Development Institute in Andhra Pradesh

2351. SHRI V. TULSIRAM : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether Government propose to set up a National Forest Research and Development Institute in Andhra Pradesh;

(b) if so, the time by which this institute will be set up; and

(c) the details thereof ?

THE MINISTER OF ENVIRONMENT

AND FORESTS (SHRI BHAJAN LAL) :
(a) No, Sir.

(b) and (c). Do not arise.

[*Translation*]

Recovery of Loans by Banks

2352. SHRI VIRDHI CHANDER JAIN :
SHRI DILIP SINGH BHURIA :

Will the Minister of FINANCE be pleased to state :

(a) the methods adopted by commercial and nationalised banks to recover their loans;

(b) whether banks do not have revenue authority to recover their loans as arrears of land revenue; and

(c) if so, action Government propose to take in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) to (c). Banks follow up with the borrowers through correspondence and/or through personal contacts for recovery of their advances. Banks can also take recourse to legal action through civil courts for recovery of their dues. Criminal cases are also filed whenever considered necessary. Some State Governments have enacted legislations which empowers an official with authority to issue an order having the force of a decree of civil court for payment of any sum due to a bank by sale of property charged/mortgaged in favour of the bank to facilitate prompt recovery of dues of commercial banks without having to resort to litigation in civil courts. Banks can recover their dues under the provision of these State Government legislations wherever such legislations have been enacted.

[*English*]

Implementation of 20-Point Programme by Nationalised Banks

2353. SHRI NITYANANDA MISRA : Will the Minister of FINANCE be pleased to state :